

SUPREME COURT OF INDIA

Batakrushna Das

Vs.

Natabar Behera

(M. Jagannadha Rao and D. P. Mohapatra JJ.)

21.02.2000

ORDER

The Text below is only a summarized version of the order pronounced

It is mandatory for the High Court to frame a substantial question of law and then only to consider whether the appellant has a good case on it. Appeal accordingly remitted to the High Court.